

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

O.A. APPLICATION NO. 35 OF 2001

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
8.8.2001	<p>Mr. S.K. Malik, Counsel for the applicant. Mr. Manoj Bhandari, Counsel for the respondents 1 & 2 Mr. M.A. Siddique, Adv., Brief holder for Mr. N.M. Lodha, Counsel for the respondent No.3.</p> <p>Learned counsel for the applicant submits that the applicant has been taken back on training by the respondents vide their letter dated 24.7.2001. A photo copy of which has been produced before me for my perusal. (A copy of the order is taken on record.)</p> <p>In view of the order submitted before me today. The relief claimed by the applicant has been granted by the respondents administratively, and in view of this the present OA has become infructuous. However, at this stage, I do not propose to enter into the legal aspect of maintainability of the present OA in the Tribunal.</p> <p>The OA is therefore, disposed of as having become infructuous. Parties are left to bear their own costs.</p> <p style="text-align: right;">(A.K. Misra) Judl. Member</p> <p>Part II and III destroyed In my presence on 13.8.07 under the supervision of Section Officer (1) as per order dated 13.8.07 Section Officer (Record)</p> <p>10/8/07 Recd copy 10/8/07</p>